

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 29/2011

Sub: Petition under Electricity Act, 2003 and CERC (Terms and conditions of tariff) Regulations, 2009 regarding irrational and unlawful decision of the Western Region Power Committee to saddle Jindal Power Limited with the burden of sharing of transmission charges for the inter-regional links between Western Region and other regions on proportionate basis.

Date of hearing : 24.5.2011

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Jindal Power Limited, Raigarh

Respondents : Gujarat Urja Vikas Nigam, Vadodara
Madhya Pradesh Power Trading Co. Ltd., Jabalpur
Chhattisgarh State Power Distribution Co. Ltd., Raipur
Maharashtra State Electricity Distribution Co. Ltd.,
Mumbai
Maharashtra State Electricity Transmission Company,
Mumbai
Gujarat Electricity Transmission Company,
Vadodara
Electricity Deptt., Govt. of Goa, Panjim
Electricity Deptt., UT of Daman and Diu, Daman
Electricity Deptt., UT of Dadra and Nagar Haveli
Power Grid Corporation of India Ltd., Gurgaon
Western Regional Power Committee, Mumbai

Parties present : Shri Snehal Kakrania, Advocate for petitioner
Shri M.G.Ramchandran, Advocate , GUVNL
Shri P.J.Jani, GUVNL
Shri Manoj Dubey, M.P. TRADECO
Shri Pramod Chowdhary, M.P. TRADECO
Shri S.G.Kelkar, MSETCL
Shri A.V.Dev, MSETCL

Learned proxy counsel for the petitioner submitted that the reply to the petition has been received from Gujarat Urja Vikas Nigam Ltd., Western Region Power Committee and Madhya Pradesh Power Trading Company Ltd. He accordingly, requested two weeks time to file rejoinders to the said replies.

2. The Commission accepted the request.
3. The petitioner was directed to file its rejoinders, latest by 6.6.2011, with advance copy to respondents.
4. The petition shall be re-notified for hearing on 16.6.2011.

Sd/-
(T.Rout)
Joint Chief (Law)